

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1430/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: Aksh Opfibre Ltd.
V/s.
Dishnet Wireless Ltd.

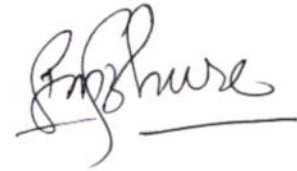
SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Lakshyaarad R. Odhekar	Adm. for operational Creditors	
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2.	Vaibhav Bhuse	Adv. for Corporate Debtor	
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Netrali Khambal Representative
of corporate debtor

Netrali Khambal

ORDER

C.P. No. 1430/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. It is stated that in view of the Settlement Agreement between the parties, he is seeking permission to Withdraw the Petition.
3. Memo of Withdrawal placed on record dated 17.11.2017.
4. As a consequence this Petition is disposed of as Withdrawn. To be consigned to the records.

Sd/-

Bhaskara Pantula Mohan

Member (Judicial)

20.11.2017.

aah

Sd/-

M.K. Shrawat

Member (Judicial)